

gaon Dockyard where we were manufacturing Leandar class frigates for the Indian Navy I have nothing personal against him He is supposed to be a very capable and efficient officer But the point of principle which arises is, this Mazagaon Dockyard has purchased several crores worth of electrical and electronic equipment for the Leandar frigate from this company Philips India Limited, and Philips of Holland and the parent company Is it ethical is it proper that a highly-placed defence official, who till his retirement was the purchaser of this material, purchaser of this equipment from that very company, is now allowed, after his retirement to join the Directors Board of the supplier firm? This is the question that I wish to raise Apart from the fact that Philips is a well-known multi-national corporation it has got links with all sorts of Western Powers and supplies them with military equipment So, there is also the aspect of our security which should be taken into account Though there is no Minister here at the moment, I wish this to be conveyed to the Government through you This appointment is due from next month I want to know from the Government on what grounds they have permitted him to become the Industrial Director in the Directors Board of Philips, a multi-national firm from which crores of rupees worth of material has been bought for the Mazagaon Dock, of which Vice-Admiral Samson himself was the Managing Director Is it proper that he should now join the same firm? Apart from the fact that being a high-placed defence official he had access to all sorts of information, secret security information, the fact that Philips is a company which is well known to be the supplier to many NATO and CENTO bloc countries is causing great concern to us.

(iii) REPORTED STATEMENT BY DR SHANKAR DAYAL SHARMA ACCUSING UNITED STATES OF INSTIGATING

OPPOSITION PARTIES OF LAUNCHING CONSPIRACY AGAINST GOVERNMENT.

SHRI SHYAMNANDAN MISHRA (Begusarai) Under Rule 377, I beg to draw the attention of the House to the statement made by Dr S D Sharma a Member of this House and the President of the ruling party in which he has accused the United States of instigating the Opposition parties specially, the Jana Sangh the Congress (Organisation) and the B K D to launch a conspiracy against the Government to disrupt the internal security of India and to create chaos and confusion by violent means We have nothing to say about his accusation against the United States But there also we find him coming in conflict with the Ambassador-designate to the United States Shri T N Kaul who has said that there is no basic conflict with the United States and he hopes, all the problems between the two countries would be easily sorted out But here is Dr S D Sharma who says that the United States is now trying to take revenge because of the loss of face it had during the Indo Pak war in 1971 We want to know where exactly the country stands in relation to the United States Who represents India—whether it is Shri T N Kaul who represents the views of the Government of India or it is Dr S D Sharma who represents the views of the Government of India?

All the same, this is highly irresponsible and objectionable (*Interruptions*)

SHRI N K SANGHI (Jalore) On a point of order Sir The hon Member is raising a matter of political statement by the leader of the political party He is also a political leader They have also been making similar statements outside This matter cannot be raised in the House I would like to have your ruling on that

SHRI SHYAMNANDAN MISHRA We have never spoken like that outside (*Interruptions*)

श्री अटल बिहारी वाजपेयी (ग्वालियर):
असली बात यह है कि जब डा० शर्मा अपना
मूह खोलते हैं तो अपना पैर उस में रख देते
हैं। उस दिन जब कांग्रेस के मित्रों ने . . .

अध्यक्ष महोदय: आप बैठ जाइये। मुझे प्वाइंट
आफ आर्डर का जबाब देना है।

श्री अटल बिहारी वाजपेयी: मुझे प्वाइंट आफ
आर्डर का विरोध करना है। जब उस दिन श्री
मधु लिमये के विरुद्ध कांग्रेस के मेम्बर प्रिविलेज
मोशन लाए थे तब श्री मधु लिमये एक राजनीतिक
नेता के नाते बम्बई की चौपाटी में बोले थे।
अगर इम संसद् में भारतीय जनसंघ का प्रति-
निधित्व है या कांग्रेस संगठन के चुने हुए सदस्य
बैठे हैं या भारतीय क्रान्ति दल के मेम्बर हैं तो
क्या इस सदन के किसी सदस्य को अधिकार है
कि वह हमारे ऊपर आरोप लगाये कि हम
अमरीका के साथ मिल कर षडयन्त्र करते हैं?
उन को अपना आरोप प्रमाणित करना चाहिए
या फिर उस को वापस लेना चाहिए।

MR. SPEAKER: In the case of Shri
Madhu Limaye, he made a reference to the
Member of this House. In the case of
Dr. S. D. Sharma, he is the leader of a party,
the President of a party. He has his own
views; he speaks outside the House. He
can say anything. Mr. Mishra, so far as
you refer to the statement of our Ambassa-
dor in Washington, that is all right. But
so far as Dr. S. D. Sharma's statement is
concerned, I wonder if it is relevant to
mention it in the House.

SHRI SHYAMNANDAN MISHRA:
The slanderous remark that he has made
about the Opposition Members.....

अध्यक्ष महोदय: सभी पार्टियों के लोग रोज
रोज करते हैं।

श्री श्यामनन्दन मिश्र: मेरा कहना यह है कि
हम लोग जो यहां पर रिप्रेजेंटेटिव हैं, जो पार्टियां
यहां हैं, क्या उन के बारे में वह इस तरह का
अभियोग लगा सकते हैं?

My definite accusation is, if any party has
got any external alliance, it is the ruling
party....(Interruptions)

MR. SPEAKER: I am not allowing it.
He has a right to speak outside the House.
He is the leader of a party, whatever may
be his views.

SHRI SHYAMNANDAN MISHRA:
He has made a slanderous remark on us.

अध्यक्ष महोदय: आप बाहर जाकर एक दूसरे
से झगड़ा करें।

श्री श्यामनन्दन मिश्र: क्या वह बाहर इस
तरह की बात बोलेंगे जिस से हमारे पेट्रियाटिज्म
पर रिफ्लेक्शन आये? क्या इस तरह के स्टेटमेंट
वह करेंगे?

अध्यक्ष महोदय: किसी गवर्नमेंट के आदमी
ने तो नहीं किया।

श्री श्यामनन्दन मिश्र: मेरा निवेदन यह है
कि वह बाहर जा कर स्टेटमेंट करें, फिर जा कर
आल इंडिया रेडियो और टेलिविजन से कहें
और आप कहें कि उस के बारे में मामला
यहां नहीं आ सकता, तो यह कहा तक ठीक है?
आल इंडिया रेडियो और टेलिविजन में हमारा
रूपया लगता है और उस में भी उन का वक्तव्य
फिर निकला।

अध्यक्ष महोदय: एक बात आप मानें, जो
लोग बाहर स्टेटमेंट करें और उस को लाने की
इजाजत मैं हर एक को दे दू तो उस से काम
कैसे चलेगा? अगर श्री वाजपेयी कुछ बहें
और दूसरी तरफ के लोग झगड़ा करने लगे....

श्री अटल बिहारी वाजपेयी: मैं इतनी बेतुकी
और बेहूदा बात कभी नहीं कहता। कांग्रेस
अध्यक्ष के पद पर ऐसा व्यक्ति बिठला दिया
गया जिस की मूमज्ञ में नहीं आता कि क्या
बोलना चाहिए।

SHRI SHYAMNANDAN MISHRA:
I can agree with you if you tell us that no-
body takes him seriously, but not otherwise.

MR. SPEAKER : No, not like that. He has expressed his views outside the House—he has a right to do so.

SHRI S. M. BANERJEE (Kanpur) : Sir, I want your guidance.

अध्यक्ष महोदय : इस में मैं क्या गाइडेंस दूंगा ?

SHRI S. M. BANERJEE : America has been accused of doing something wrong. We all agree there. But the point is this. If you request the newspapers to cover his statement outside, then this will not be raised here. Members take advantage of this House to have their statements covered by the All India Radio and newspapers. If Mr. Shyamnandan Mishra's statement is covered outside, he would not be taking the trouble of raising it here; he would not have taken that trouble.... (Interruptions)

America is hatching a conspiracy and is trying to involve Jan Sangh, Cong(O) and others. They should be aware of it.

अध्यक्ष महोदय : आज की हमारी मुश्किलत दूर हो जायें अगर पब्लिसिटी का झण्डा न हो। (व्यवधान) आप आपस में झगडा बाहर कीजिए, इस हाउस में मत कीजिए।

(iv) RE. BHARGAVA COMMISSION'S REPORT
ON SUGAR NATIONALISATION

श्री नरसिंह नारायण बांदे (गोरखपुर) : अध्यक्ष महोदय, मैं आपका ध्यान इस विषय की ओर आकृष्ट करना चाहता हूँ कि बहुत दिनों तक इन्तजार करने के बाद भार्गव कमिशन ने शुगर नेशनलाइजेशन के बारे में अपनी रिपोर्ट सबमिट की है। कल यह सदन उठ रहा है। मैं चाहता हूँ कि या तो मंत्री महोदय उम रिपोर्ट को सदन के सम्मुख रखें या अपना कोई वक्तव्य दें क्योंकि मांग देश बड़ी उत्सुकता से शुगर नेशनलाइजेशन का इन्तजार कर रहा है। सारे किसान, मजदूर और कज्यूमर चाहते हैं कि चीनी मिलों का राष्ट्रीयकरण हो। मैं चाहता हूँ कि जिस रिपोर्ट में इस के टेक ओवर के बारे में कहा गया है उम के सम्बन्ध में मंत्री महोदय कोई वक्तव्य दें।

अध्यक्ष महोदय : आज जो डिबेट होने वाला है उस के दौरान आप इस को कह सकते हैं।

SHRI S. M. BANERJEE (Kanpur) : Sir, I shall not be here tomorrow.

I have already written to you..... (Interruptions)

MR. SPEAKER : I am not allowing any hon. member.

Shrimati Sushila Rohatgi.

12.36 hrs.

TAXATION LAWS (AMENDMENT)
BILL

MOTION TO REFER TO SELECT COMMITTEE

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRIMATI
SUSHILA ROHATGI) : On behalf of Shri
Yeshwantrao Chavan, I beg to move :

“That the Bill further to amend the
Income tax Act, 1961, the Wealth-
tax Act, 1957, the Gift-tax Act,
1958, and the Companies (Profits)
Surtax Act, 1964 be referred to a
Select Committee consisting of 30
members, namely :

Shri Syed Ahmed Aga,
Shri Virendra Agarwala,
Shri Chhatrapati Ambesh,
Shri Bhagwat Jha Azad,
Shri K. Baladhandayutham,
Shri Dharnidhar Basumatari,
Shri Jyotirmoy Bosu,
Shri Tridib Chaudhuri,
Shri S. R. Damani,
Shri K. R. Ganesh,
Shri Mani Ram Godara,
Shri D. P. Jadeja,
Shri Sat Pal Kapur,
Shrimati Sheila Kaul,
Shri Maharaj Singh,